

National Company Law Tribunal

Allahabad Bench

CP NO. 117/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 11.10.2017

NAME OF THE COMPANY: Shri Raveen Bansal V/S Shri Kamhaya Infra

SECTION OF THE COMPANIES ACT: Build consultants pvt ltd
241/244 of the companies Act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
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CP No.117/ALD/2017

Sh. Anuj Ashok & Ankur Verma for the petitioner counsel. The present case was filed as fresh case before this Tribunal and came before this court for hearing on 20.09.2017. However, that day as such there was no representation from the petitioner side, nor his counsel was present. Hence, by taking abundant caution we instructed to the Registry to issue a fresh notice to the petitioner by directing to make appearance before this Court in person or through a counsel. As, today when the matter is called out at 12 P.M. again there is no representation neither from him nor his counsel. This evident that the petitioner is not sincere enough or has lost interest for prosecuting the present case before this court. Hence, the present petition is liable to be dismissed in default and for want of prosecution. Accordingly, it is dismissed but there is no order as to cost.

Dated:11.10.2017

Sd/_____
Sri H.P. Chaturvedi, Member (Judicial)

Typed by:
Md.Zaid